CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 62/44/2021

This the 14th day of January, 2021



Firdous Iqbal, Age: 57 years, S/o Javaid Iqbal, R/o 137, Main lane, Umarabad-A, Peeer Bagh, Srinagar, Kashmir (J&K) Pin-190014, Presently Posted as Commandant JKAP-14th Bn APC Manasbal, Ganderbal (J&K).

.....Applicants

(Advocate: Mr. Bilal Ahmad Malla)

Versus

- 1. Union Territory of Jammu and Kashmir Through Principal Secretary to Government Home Department, J&K Civil Secretariat, Srinagar (J&K)-190009.
- 2. Director General of Police, J&K Police Headquarters, Humhama Srinagar, Pin-190014.
- 3. Additional Director General of Police (Armed) J&K, Srinagar-190009.
- 4. Inspector General of Police (Armed/IR) Kashmir Zone, Srinagar-190009.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)



ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant dated 08.02.2020 (Annexure A-5) by passing a reasoned and speaking order within a stipulated period of time.

- 2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of with a direction to respondents to decide the representation of the applicant dated 08.02.2020 (Annexure-A-5) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.
- 3. It is made clear that we have not expressed any opinion on the merits of the case.
- 4. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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